

CRL.A. No. 5 of 2014

8-8-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Mr. HR Nath, Advocate, present for the appellant.

Mr. ND Chullai, Sr. GA, assisted by Mr. S. Sen
Gupta, GA, present for the respondents.

Heard.

This criminal appeal preferred under Section 374 of Code of Criminal Procedure is directed against judgment and order dated 6-6-2014 passed by learned Sessions Judge/Special Judge (NDPS) Act, Shillong in CRL.(NDPS) No. 1 of 2010, whereby accused/appellant, Smti. Suman Deb, has been convicted under Section 22 (a) and Section 22 (c) of Narcotic Drug and Psychotropic Substances, Act 1985, and sentenced to imprisonment for a period of 6(six) months under the first count, and imprisonment for a period of 10(ten) years and directed to pay fine of ₹ 1 lakh on the second count.

Admit the appeal.

Summon the lower court record.

List after lower court record is received.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah

WA. No. 64 of 2014

8-8-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R.Sen**

Adjourned at the request of Ms. P. Kharkongor,
Advocate, holding brief for Mr. MF Qureshi, counsel for
the appellant.

JUDGE
(Hon'ble Mr Justice S.R.Sen)

CHIEF JUSTICE

S.Rynjah